

SHRI G. M. BANATWALLA (Ponnani) : Mr. Speaker Sir, Direct Tax Laws must not come into effect if they are bringing an amendment. Otherwise, there will be a lot of problem. What about the clarification about it, when the question of Wakfs and Trusts also has to be considered ?

SHRI A K. PANJA : Until the new amendment comes into operation, whatever clarification is required has already been issued. If the hon member points out any other thing, we shall look into it.

SHRI G. M. BANATWALLA : What about wakfs and trusts ?

SHRI A. K. PANJA : About wakfs and trusts, I cannot answer right now. But I will certainly go into it if there is any difficulty. But we have examined and found that there would be no difficulty in the meantime. There was difficulty regarding the aspect of partnership.

PROF. MADHU DANDAVATE (Rajapur) : Mr. Speaker Sir, you may recall that I and Shri H. M. Patel had addressed a letter to you when this Direct Taxes (Amendment) Bill was passed last time in 25 minutes. That Bill consists of 139 clauses. It was adopted in 25 minutes. We had requested that that should not be pushed through in such a cavalier manner, when it is being reconsidered. I only request through you that next time in the Monsoon Session when they bring a comprehensive amendment Bill to amend the Amendment Bill, more time should be made available so that we can discuss the Bill in detail.

MR. SPEAKER : I will entrust it to you in the Business Advisory Committee to allot more time. We will do it.

SHRI A.K. PANJA : Mr. Speaker, Sir, through you, I want to assure the Members that we have gone into the details and sufficient time, whatever is directed by the Business Advisory Committee would be given.

SHRI V. SOBHANDREESWARA RAO (Vijayawada) : Mr. Speaker, Sir, last time the Motor Vehicles Bill was introduced in the House, but again it was withdrawn. Please see that it comes.

MR. SPEAKER : I shall have to think before giving my consent to it because they must come before that.

SHRI V. SOBHANADREESWARA RAO : Let it be re-introduced.

MR. SPEAKER : Shri Chintamani Panigrahi.

12.11 hrs.

STATEMENT CORRECTING REPLY  
TO S.Q. NO. 735 DATED 20.4.1988  
RE : PEOPLE AFFECTED DUE TO  
BARBED WIRE FENCING AND  
BORDER ROADS

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI) : During the course of the reply given to Lok Sabha Starred Question No. 735 on the 20.4.88 as well as the supplementary question regarding people affected due to barbed wire fencing and border roads, I had inadvertently said that Rs. 56,811,330.55 p have so far been provided for the purpose. The figure of Rs. 56,811,330.55p which I had mentioned may be substituted by Rs. 56,81,330.55 p.

Compilation of various information/data including expenditure under various heads for construction of border roads/fence along the Indo-Bangladesh Border is done by the office of the Commissioner (Border) located at Guwahati. Based on the information furnished by the Commissioner's office on 16.4.1988 over the wireless message it was stated that an amount of Rs. 56,811,330.55p have so far been provided for payment of compensation. However, on verification, it has been confirmed that an error had crept in during transmission of the wireless message and the correct figure is Rs. 56,81,330.55p. Hence the reply given earlier may pleased be amended to read as follow :

"Rs. 56,81,330.55p. has so far been provided for this purpose."